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(C)

OA 357/95

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	28.2.2002	<p>Heard Shri C.A.Rao, the learned counsel for the applicant and Shri A.K. Dash, learned Mr. Standing Counsel for the Respondents.</p> <p>Non fixation of pay was the subject matter of dispute in this O.A. In the counter filed by the Respondents way back in 1995, it was disclosed that pay fixation matter would be finalised by the end of October, 1995. Now the Advocate for the Applicant states that the grievances of the applicant, as raised in this Application have already been redressed in the meantime by way of fixation of pay and disbursement of dues.</p> <p>In the said premises, there remains nothing else to be adjudicated in this O.A., which is disposed of as infructuous. No costs.</p> <p style="text-align: right;">J. S. 28/02/2002 MEMBER (JUDICIAL)</p>	<p>order dt 22.9.95</p> <p>Eight weeks time is allowed to file counter. Thus, O.A. No. 644/95 is disposed of accordingly.</p> <p><i>S</i> Registrar</p> <p>Counts not filed.</p> <p><i>D</i> 16/11/95 <i>Regr.</i> order dt 17.11.95</p> <p>Counter by Three weeks.</p> <p><i>S</i> Registrar</p> <p>Counts not filed. For orders pl.</p> <p><i>D</i> 7.12.95 <i>Regr.</i> Rejoinder not filed.</p> <p><i>R</i> 29/12/95 Bench</p>